

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 101
TO BE ANSWERED ON 02.02.2023**

NITI REPORT ON GIG WORKERS

101. SHRI ELAMARAM KAREEM:

Will the Minister of Labour and Employment be pleased to state:

- (a) the details regarding the number of workers in India's gig workforce during the last five years, year-wise;**
- (b) whether it is a fact that India's gig workforce is expected to expand from 7.7 million in 2020-21 to 23.5 million by 2029-30 as stated by a recent NITI Aayog report;**
- (c) if so, the details of steps planned by Government to safeguard the interests of the gig workforce; and**
- (d) whether it is a fact that the NITI Aayog report also recommended extending social security measures for such workers and their families in partnership mode?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): The Government has launched e-Shram portal on 26.08.2021 for registration and creation of a Comprehensive National Database of Unorganized Workers including gig workers and platform workers. It allows a person to register himself or herself on the portal on self-declaration basis, which is spread across around 400 occupations. The revised module for gig workers and platform workers was made live on e-Shram portal in September, 2022. Till 27th January, 2023, the total number of gig and platform workers who have registered themselves on e-Shram portal, after launch of this module, is 6594.

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NITI Aayog in its report titled “India’s Booming Gig and Platform Economy” has estimated that the gig workforce is expected to expand to 23.5 million by 2029-30 from 7.7 million in 2020-21. The study report sheds light on the various social protection approaches taken around the world for gig and platform workers and how they can pave the way for social protection measures for gig and platform workers in India and recommended designing initiatives such as paid sick leave, health & accident insurance, old age support and support to workers in a situation of irregularity of work.

For the first time, the definition of ‘gig worker’ and ‘platform worker’ has been provided in the Code on Social Security, 2020. The Code on Social Security, 2020 provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code on Social Security, 2020 also provides for setting up a Social Security Fund and one of the sources of fund, is contribution from aggregator between 1 to 2% of annual turnover of an aggregator subject to the limit of 5% of the amount paid or payable by an aggregator to such workers.
